

FOR REGIRDING WORK

Ferere ROB at Km. 3/9-10 bet. Charni Road & Grant Road the bridge will be closed from **15/16-01-2020 at 12.00 AM** in the night for dismantling of this bridge and regirding work. The owners of utilities running on the bridge like cable, wires, pipelines etc., are hereby re-notified and once again requested to shift them away from the bridge latest by midnight of **14/01/2020**. Else Railway Administration will be constrained to take up the dismantling work and will not be responsible for inconvenience caused.



Western Railway

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FORM A - PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

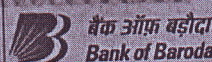
FOR THE ATTENTION OF THE STAKEHOLDERS OF BAYARDS INDIA PRIVATE LIMITED

1. Name of corporate person	BAYARDS INDIA PRIVATE LIMITED
2. Date of incorporation of corporate person	18/02/2014
3. Authority under which corporate person is incorporated / registered	ROC-Mumbai
4. Corporate identity number/ limited liability identity	U29253MH2014PTC253345
5. Address of the registered office and principal office (if any) of corporate person	Flat A-45, Wagle Industrial Estate Road No. 10, Thane, Maharashtra 400604 IN
6. Liquidation commencement date of corporate person	4th January, 2020
7. Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	Rajan Deshraj Agarwal 404, Laxmi Mall, Laxmi Industrial Estate, New Link Road, Andheri West, Mumbai - 400053. Email ID: vl.bayards@gmail.com Mobile: 9821122607 / 9137961449 Landline: 022 - 26334134 Registration No.: IBB/IPA-001/IP-P01069/2017-18/11760
8. Last date for submission of claims	3rd February, 2020

Notice is hereby given that the Bayards India Private Limited has commenced voluntary liquidation on 4th January, 2020. The stakeholders of Bayards India Private Limited are hereby called upon to submit a proof of their claims, on or before 3rd February, 2020 to the liquidator at the address mentioned against item 7. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date: 09/01/2020
Place: Mumbai

Name and Signature of the Liquidator:
Rajan Deshraj Agarwal



VASAI WEST BRANCH

Shree Swaminarayan Trust Mandir, Samata Nagar Opp. Ambadi Road, Vasai (West) - 401202.
E-mail: DBVASA@bankofbaroda.com

(Bank of Baroda [erstwhile Dena Bank amalgamated into Bank of Baroda with effect from 1st April 2019 in term of Gazette of India No. GSR No. 2E dated 2nd January 2019 issued by Ministry of Finance, Government of India] a body corporate constituted under the Banking Companies (Acquisition and Transfer of Undertaking) Act 1970 and having its Head office at Mandvi, Baroda, Gujarat State and one of the Regional Office at Mumbai Metro North Region, 3rd Floor, Baroda house, Behind Deewan shopping Centre, S.V. Road Jogeshwari (W) Mumbai - 400102 office at Maharashtra.)

APPENDIX IV (RULE 8 (1)) POSSESSION NOTICE

deal with the property and any dealings with the property with Bank of Baroda for an amount of Rs. 9,15,386.30/- (Rupees Three Hundred Eighty Six And Thirty Paise only) as on 02/01/2020. The borrower's attention is invited to provisions of sub-section 3 of the Act, in respect of time available, to redeem the security.

Description of the Immovable Property

All that part and parcel of the property consisting of Flat No. 404, Laxmi Mall, Laxmi Industrial Estate, New Link Road, Andheri West, Mumbai - 400053, within the limits of District Raigad, and bounded as;

On the North by : Building On the South by :
On the East by : Nallah On the West by :

Dated : 04/01/2020
Place: Karjat



BASSEIN CATHOLIC CO-OPERATIVE BANK
(INCORPORATED BANK)

POSSESSION NOTICE

Whereas, the undersigned being the A Bassein Catholic Co-operative Bank Ltd., Palghar, under the Securitisation And Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred by Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated 04/01/2020 upon the Borrower, Mr. Satyanarayan Deshpande, to repay the amount mentioned being Rs.10,75,889.00 (Rupees Ten Lacs Thousand Eight Hundred Eighty Nine Only) from the date of receipt of the said Notice. The Borrower having failed to repay the amount hereby given to the Borrower and the Public Liquidator, the undersigned has taken the possession of the property described herein below in exercise of powers conferred by Section 13(4) of the said Act, in pursuance of the Security Interest (Enforcement) Rules 2002.

The Borrower in particular and the Public Liquidator by cautioned not to deal with the property with the property will be subject to the charge of the Bassein Catholic Co-op. Bank for an amount of Rs.10,75,889.00 plus interest thereon and all other dues/charges.

Sr. No.	Description of property
1	All that piece and parcel of Shop No. 1, Trilok Darshan Chs Ltd., Khari Village B.P. Road Bhayander East, Admeasuring area 18.28, sq.m.

Date:-03/01/2020

Place:- Padpy, Vasai

Bassein Catholic Co-operative Bank Ltd.



पावरग्रिड
POWERGRID

NOTICE

Approval under regulation-86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Business) Regulations 2019 for i) Truing up of Transmission tariff for 2019-20 and ii) Determination of Transmission tariff for 2019-20 under For Petition No.1 Kahalgaon Stage-II, Phase-I Transmission System in Eastern, Northern Region & Inter-regional link between Eastern, Northern Region & Inter-regional link between Western Region.

1. The beneficiaries of the above mentioned Transmission System are:-

(Signature)

